

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:4053

ANSWERED ON:18.08.2010

SARDAR SAROVAR DAM

Jardosh Smt. Darshana Vikram;Pathak Shri Harin;Patil Shri C. R.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government of Gujarat has requested the Union Government for grant of permission for further construction and raising the height of the Sardar Sarovar Dam;
- (b) if so, the details thereof;
- (c) whether the Government is considering to grant permission for the phase-1 construction of Dam;
- (d) if so, the details thereof; and
- (e) the action taken by the Government for completion of works on the project expeditiously?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

(a): Yes, Sir.

(b): Government of Gujarat has submitted a proposal for further raising of Sardar Sarovar Dam to Narmada Control Authority in 2008, which was considered in its 80th meeting held on 12-08-2008.

(c) & (d): The Hon'ble Supreme Court in its majority order dated 18-10-2000, in W.P.(Civil) No. 319/1994-Narmada Bachao Andolan V/s Union of India, has directed that the permission to raise the Sardar Sarovar Dam height beyond 90mtrs. will be given by the Narmada Control Authority from time to time after it obtains the clearances from the Relief and Rehabilitation Sub-Group (including consultation with the Grievances Redressal Authorities) and the Environment Sub Group. The proposal of Government of Gujarat for further raising of Sardar Sarovar Dam was considered in the 80th meeting of Narmada Control Authority held on 02-08-2008 wherein it was interalia decided that further construction of Sardar Sarovar Dam would be carried out in two phases:

- (i) Construction of Spillway Piers to its full height and bridge and installation of Gates(to be kept in raised position) and;
- (ii) Lowering down of Gates and impounding water in the Reservoir to Full Reservoir Level to EL 138.68M.

The Authority further decided that the issue of next stage of construction would first be considered in Environment Sub-Group and R&R Sub-Group including consultation with Grievance Redressal Authorities(GRAs), and thereafter, the matter would be considered by the Narmada Control Authority.

The matter was further discussed in the 81st & 82nd Meeting of Narmada Control Authority held on 16-03-2009 & 28-01-2010 respectively.

The issue of further raising of Sardar Sarovar Dam was considered in the Environment Sub-group in its 47th & 48th meetings held on 26-03-2010 and 01-04-2010. The Environment Sub- group recommended Phase-1 construction subject to certain conditions. The matter was considered in the Resettlement and Rehabilitation (R&R) Sub-Group and it was decided to proceed with consultation with Grievance Redressal Authorities, which have been completed. The opinion of GRAs would be discussed in the next meeting of R&R Sub-group. Thereafter, the proposal of permission for Phase-1 construction of Sardar Sarovar Dam would be considered by the Authority.

(e): As per Narmada Water Disputes Tribunal(NWDT) Award, the planning and construction of the projects will be carried out by each State through its own agencies Party State Governments have been asked for completion of works on the project expeditiously.